

**GOVERNMENT OF INDIA  
FINANCE  
LOK SABHA**

UNSTARRED QUESTION NO:2773  
ANSWERED ON:29.08.2012  
DEALING IN SECURITIES QUESTION  
Sivasami Shri C.

**Will the Minister of FINANCE be pleased to state:**

- (a) whether the Securities and Exchange Board of India (SEBI) has restrained many entities from accessing the securities market and barred them from buying, selling and dealing in securities until further orders;
- (b) if so, the details thereof;
- (c) whether SEBI has asked the stock exchanges and depositories to ensure that its order is complied with; and
- (d) if so, the details thereof?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA)

(a) & (b): Yes Sir. The number of entities currently debarred by SEBI from buying, selling and dealing in securities until further orders is given in the table below:

Year    Number of Entities

2009-10	699
2010-11	65
2011-12	238
2012-13	0
(from April 1, 2012 to July 31, 2012)	

(c) & (d): SEBI through its orders gives directions to Stock Exchanges and Depositories to comply with its orders. These orders are uploaded on SEBI's website and are also sent via e-mails to stock exchanges and depositories for strict compliance.